

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 25.11.2022 at 02.30 PM THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : IBA/844/2019
NAME OF THE PETITIONER(S) : Samal Infra Projects Pvt Ltd
-Vs-
NAME OF THE RESPONDENTS : Sungbo Engineering (I) Pvt Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

The Petitioner is represented by the Ld. Counsel Mr. T.Sundaranath and the Respondent is represented by the Ld. Counsel Mr. Sakthu Chathurvedi through video conferencing mode.

In terms of proviso to Section 9(5), the Applicant is hereby notified that there are defects in the Application.

Accordingly, liberty is given to the Applicant to re-file the Application with necessary documents duly complying with the requirements of Section 9 of Insolvency & Bankruptcy Code, 2016.

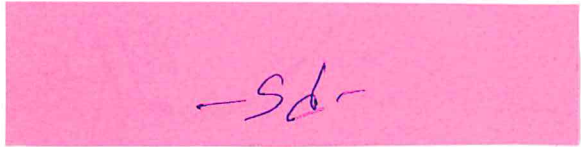
Hence, IBA/844/2019 stands **dismissed**.



Sd-

(SAMEER KAKAR)
MEMBER (TECHNICAL)

MS



-Sd-

(JUSTICE RAMALINGAM SUDHAKAR)
PRESIDENT